

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT-I)  
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **19.01.2021 at 2.15 P.M**  
THROUGH VIDEO CONFERENCING

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**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)  
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

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**APPLICATION NUMBER** : MA/242/2020 IN

**PETITION NUMBER** : CA/1431/2019

**NAME OF THE APPLICANT** : Income Tax Officer (Exceed Technologies Pvt Ltd)

**NAME OF THE RESPONDENT** : Registrar of Companies & 3 Ors

**UNDER SECTION** : 252 r/w Rule 11 of NCLT

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**APPLICATION NUMBER** : CA/1431/2019

**PETITION NUMBER** :

**NAME OF THE APPLICANT** : Exceed Technologies Pvt Ltd

**NAME OF THE RESPONDENT** : ROC Chennai

**UNDER SECTION** : 252 of CA 2013

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MA/242/2020 IN CA/1431/2019

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CA/1431/2019

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**ORDER**

Ld. Counsel for Petitioner Mr. Rajkumar Jhabakh and Ld. Assistant Registrar of RoC, Chennai Mr. K. Nikhil are present through video conferencing mode.

Ld. Standing Counsel for the Income Tax Department being the Applicant is present and seeks for further time to file the Application seeking for the substitution of service. However, we are unable to fathom as to repeat opportunity being sought by the Department in relation to the filing of the simple Application seeking for substitution service.

In the circumstances, we direct the Applicant to file the Application on or before 22.01.2021 failing which we will be constrained to dismiss the CA/1431/2020 and MA/242/2020.

Post the matter on **25.01.2021.**

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**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

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-SD-

**(R.VARADHARAJAN)**  
MEMBER (JUDICIAL)

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